

In the Court of Judicial Magistrate No.I, Madurai.
Present: Tr.R.Karthikeyan,B.A.,B.L.,
Judicial Magistrate No.I (FAC),Madurai.
Dated of this 12th June 2020
Cr.M.P.No.1432 / 2020

Kartheeswaran, S/o.Chellapandi

– Petitioner/Accused.

Vs

State through of
The Inspector of Police, Teppakkulam(L&O) P.S.
Cr.No.715/2020
U/s.294(b), 324, 506(ii) IPC

--Respondent

Bail Order

The Bail Petition received through e-Mail. Heard, Both sides through Video conference call. On perusal of records the petitioner/Accused is alleged to committed an offence U/s.294(b), 324, 506(ii) IPC and same the Accused is remanded to Judicial custody from 26.05.2020. The petitioner counsel represented that the Petitioner/Accused is innocent and he has not committed any offence as alleged in F.I.R. The petitioner/Accused is ready to furnish sufficient sureties for their release and for future attendance. Hence, pray bail.

In turn reply received from Respondent Police and same the prosecution objected that the case is under investigation and one previous case is pending. If the petitioner/Accused may be released on bail he should be abscond and to tamper the witness. Hence, pray for dismissal.

In this circumstance, considering facts of the case, nature of the offence, period of custody and the injured was discharged from the hospital, this court inclined to grant bail to the petitioner/Accused with stringent conditions.

Accordingly the petitioner/ Accused is hereby ordered to be released on bail subject to the following conditions.

1. The petitioner shall execute own bond for a sum of Rs. 10,000/- for like sum to the satisfaction of this court. And the Petitioner is further directed to appear and execute a bond for a sum of Rs.10,000/-with two sureties each like sum within a week, after the Covid-19 lockdown.
2. The petitioner shall not tamper with evidence or witness either during investigation or trial.
3. The petitioner / accused should make himself available for interrogation as and when required by the respondent police.
4. The petitioner shall not abscond either during investigation or trial,
5. The petitioner shall not commit any similar offence while on bail.

(Sd.)R.Karthikeyan, 12.06.2020.
Judicial Magistrate No.I, (FAC),
Madurai.

